

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No.105

CP (IB) No. 359/Chd/Hry/2022

IN THE MATTER OF:

**Sh. Harish Chandra Bhatia, Prop Steel
Kart**

...Petitioner-Operational Creditor

Versus

Bird Machines Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 23.01.2024

CORAM:

**DR. PSN PRASAD,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner

: Ms. Pranjal Chaudhary, Advocate

For the Respondent

: Mr. Yogesh Vashisht, proxy counsel

ORDER

Heard the submissions made by the counsel for the Petitioner-Operational Creditor. Counsel for the Petitioner-Operational Creditor has submitted that rejoinder has been filed vide Diary No. 02767/5 dated 08.01.2024, the same is taken on record. The Advocate Mr. Yogesh Vashisht appeared and prayed for grant of time for filing Vakalatnama and he has submitted that he has been newly engaged. It is made clear that no further extension of time will be granted. Vakalatnama may be filed within a week

mamta

23.01.2024

days' and the counsels must be ready to argue the matter on the next date of hearing. Let this matter be posted on 28.02.2024.

Sd/-
(DR. PSN PRASAD)
MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

mamta

23.01.2024